

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1411
ANSWERED ON:28.11.2000
RUNNING OF COURSES WITHOUT APPROVAL OF AICTE
ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether there are no penal provisions under the AICTE Act, 1987 for taking action against institutes which are running courses without obtaining the approval of AICTE; and

(b) if so, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Smt. SUMITRA MAHAJAN)

(a) & (b) : There is no explicit penal provision in the AICTE Act, 1987 to take action against institutes which are running courses without obtaining the approval of AICTE. However, as soon as the existence of any unapproved technical institute comes to the knowledge of AICTE, they serve notice to such institutes and warn them to get formal approval as per the Act or stop functioning. In addition, AICTE has set up a Cell for prevention of malpractices, which will help in curbing the incidence of unapproved institutions.